

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1602
ANSWERED ON:09.08.2011
PROPERTY TAX
Sayeed Muhammed Hamdulla A. B.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to increase the property tax in NCT of Delhi;
- (b) if so, the details thereof; and
- (c) the parameters adopted for raising the property tax?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): No, Madam. Presently, there is no proposal to increase the property tax.

(c): Municipal Corporation of Delhi has informed that as per the provisions of Section 109 of the Delhi Municipal Corporation Act, 1957, rate of property tax can be increased as per Schedule of Taxes approved by the Corporation on year to year basis. Further, in Section 116 of the Delhi Municipal corporation Act, 1957, there is a provision for constitution of Municipal Valuation Committee after every three years to make recommendations to the Corporation on the matter relating to classification of vacant lands and building and factors for increase or decrease, or for no increase or decrease, thereof.